
(2020) 08 RAJ CK 0119
In the Rajasthan High Court
Case No : Civil Writ Petition No. 6110 Of 2020

Anand Kanwar And Ors

APPELLANT

Vs

State Of Rajasthan And Ors

RESPONDENT

Date of Decision : 04-08-2020

Acts Referred:

Citation : (2020) 08 RAJ CK 0119

Hon'ble Judges : Dr. Pushpendra Singh Bhati, J

Bench : Single Bench

Advocate : Sushil Solanki

Final Decision : Disposed Of

Judgement

In wake of onslaught of COVID-19, abundant caution is being taken while hearing the matter in Court.

The defects pointed out by the office are overruled.

It is submitted by learned counsel for the petitioner that the case of the petitioners is similar to that of petitioners in Suman Jhanwar & Ors. v. State of Rajasthan & Ors. (S.B. Civil Writ Petition No.5405/2012), decided on 12.02.2015, whereby this Court directed the petitioners to file appropriate representation before the appointing authority and on filing of such representation, the petitioners therein have been granted the requisite relief by the respondents and, therefore, the present petitioners may also be granted similar relief as granted in the case of Suman Jhanwar (supra).

In the case of Suman Jhanwar (supra), this Court after hearing the parties, passed the following order:-

"Therefore, the present writ petitions are disposed of with liberty and direction to the petitioners to file appropriate representation with relevant evidence before the appointing authority, who has issued the orders of appointment to the petitioners claiming the same relief, as purportedly given to other similar situated

persons. It is expected of the respondent authority to pass speaking orders after providing the opportunity of hearing to the petitioners or their authorized representative as to why similar benefit cannot be extended to them though others persons have been given such benefits. If, however, any adverse order is passed against the petitioners, the petitioners will be at liberty to avail the legal remedy available to them in accordance with law."

In view of the submissions as noticed hereinbefore, the writ petition filed by the petitioners is disposed of with the similar directions as given in the case of Suman Jhanwar (*supra*). Stay petition also stands disposed of.